

[3491]

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

WEDNESDAY, THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE JUSTICE MOUSHUMI BHATTACHARYA
AND
THE HONOURABLE JUSTICE GADI PRAVEEN KUMAR**

WRIT APPEAL Nos: 6, 7, 8, 10, 13, 18, 19, 20, 23 & 24 of 2026

WRIT APPEAL NO: 6 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 09.12.2025 in WP No. 37007 of 2024 & batch on the file of the High Court.

Between:

M/s People Media Factory Private Limited, 333a, Lane No. 12, MLA Colony. Film Nagar, Hyderabad, Telangana 500096. Rep. by its Director, T.G. Vishwa Prasad. S/o TG Rukmangada Gupta, aged about 54 years

...LEAVE PETITIONER/APPELLANTS

AND

1. Mallangi Sai Vijay Reddy, S/o Mallangi Vivekananda Reddy. Aged 29, Occ. Contruction Worker. Aam Admi Party Member, Plot No. 31, Road No. 76, Opp TV5 Office, Jubilee Hills, Shaikpet, Hyderabad. Telangana -500033.

...PETITIONER/RESPONDENT

2. The State of Telangana, Represented by its Principal Secretary. Home Department, Secretariat, Hyderabad - 500021
3. Commissioner of Police, Hyderabad City Police Cinemas Licensing Authority. Commissioner of Police Tower A ICCB Building Road No 12 Hyderabad 500034
4. Chikkadpally Police Station, Rep by Station House Officer. CF4V plus FFV Chikkada Palli 6 St Jawahar Nagar, Himavatnagar Hyderabad, Telangana - 500020
5. Sandhya Theatre 35 MM, Represented by Cinemas License Holder, RTC X Rd Opp Bawarchi Restaurant, Zamistanpur, Himayatnagar, Hyderabad, Telangana - 500020.
6. Multiplex Association of India, Federation House Tanseng Marg, New Delhi 110001 Reo by its Authorised Representative V. Kiran Kumar

7. Sumendar Reddy, Shareholder of PVR INOX Cinemas, Age 33, Occ. Manager Finance and Accounts, S/o RajiReddy, R/o Flat No 101 Mahadevsrva avenue, Power Nagar, Kukatpally, Hyderabad- 500018.

...RESPONDENTS

IA NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to SUSPEND the operation of the Impugned Order dated 09.12.2025 in WP No. 37007 of 2024 and, batch, which prohibited the Respondent No.1, therein from issuing any such executive orders (memos, circular, etc.) in future.

IA NO: 4 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to DIRECT the Respondent No.2 herein to consider the Appellants representation dated 04.01.2026 seeking enhancement of the ticket prices for the Appellant's film titled RAJASAAB.

**Counsel for the Appellant: SRI AVINASH DESAI, Sr. COUNSEL, REP.
SRI SIRGAPOOR SAHIL REDDY**

Counsel for the Respondent No.1: SRI VIJAY GOPAL

Counsel for the Respondent No.2 to 4: SRI MAHESH RAJEE, GP FOR HOME

Counsel for the Respondent No.5 to 7:

WRIT APPEAL NO: 7 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order dated 09/12/2025, in WP.No. 33923 of 2024 & batch on the file of the High Court.

Between:

M/s People Media Factory Private Limited, 333a, Lane No. 12, MLA Colony, Film Nagar, Hyderabad, Telangana 500096. Rep. by its Director, T.G. Vishwa Prasad. S/o. TG Rukmangada Gupta, aged about 54 years

...LEAVE PETITIONERS/APPELLANTS

AND

1. Satish Kamaal, S/o K Ramulu, Aged 51, Occ. Professional, R/o 789 Santhinagar colony, Chanda Nagar, Ranga Reddy District Telangana - 500050.

...PETITIONER/RESPONDENT

2. The State of Telangana, Represented by its Principal Secretary, Home Department, Secretariat, Hyderabad - 500022.
3. The Telangana State Film Television and Theatre Development Corporation, Rep By its Managing Director, 1021 FDC Complex, A C Guards, Hyderabad - 500028.
4. M/s Mythri Movie Makers LLP, having its registered office at Plot No 58, 3rd Floor, Road No 72, Aswini Layout, Journalist Colony, Jubilee Hills, Hyderabad, Telangana - India 500033. Rep by its Director Ravi Shankar Yalamanchili
5. Multiplex Association of India, Federation House, Tanseng Marg, New Delhi - 110001. Rep by V Kiran Kumar
6. Sumendar Reddy, Shareholder of PVR INOX Cinemas, Age 33, Occ. Manager Finance and Accounts, S/o RajiReddy, R/o Flat No 101 Mahadevsrvs avenue, Power Nagar, Kukatpally, Hyderabad- 500018.

...RESPONDENTS

IA NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Impugned Order dated 09.12.2025 in WP No. 33923 of 2024 and batch, which prohibited the Respondent No.1, therein from issuing any such memos in future.

IA NO: 4 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.4 herein to consider the Appellant's representation dated 04.01.2026 seeking enhancement of the ticket prices for the Appellant's film titled "RAJASAAB".

**Counsel for the Appellant: SRI AVINASH DESAI, Sr. COUNSEL, REP.
SRI SIRGAPOOR SAHIL REDDY**

Counsel for the Respondent No.1: SRI P.SRINIVASA REDDY

Counsel for the Respondent No.2: SRI MAHESH RAJE, GP FOR HOME

WRIT APPEAL NO: 8 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 09/12/2025, in W.P. No. 1184 of 2025 & batch on the file of the High Court.

Between:

M/s People Media Factory Private Limited, 333a, Lane No. 12, MLA Colony, Film Nagar, Hyderabad, Telangana 500096. Rep. by its Director, T.G. Vishwa Prasad, S/o. TG Rukmangada Gupta, Aged about 54 years

...LEAVE PETITIONER/APPELLANTS

AND

1. Satish Kamaal, S/o K Ramulu, Aged 51, Occ. Professional, R/o 789 Santhinagar colony, Chanda Nagar, Ranga Reddy District Telangana - 500050.

...PETITIONER/RESPONDENT

2. The State of Telangana, Represented by its Principal Secretary, Home Department, Secretariat, Hyderabad - 500022.
3. The Telangana State Film Television and Theatre Development Corporation, Rep. By its Managing Director, 1021 FDC Complex, A C Guards, Hyderabad - 500028.
4. M/s Sri Venkateswara Creations, Plot No 132 AND 133, 82293/K/133 Kamalapuri Colony, Sri Nagar Colony, Hyderabad - 500073. Rep by its Founder V Venkata Ramana Reddy alias Dil Raju
5. Multiplex Association of India, Federation House, Tansen Marg, New Delhi - 110001. Rep by V Kiran Kumar
6. Sumendar Reddy, Shareholder of PVR INOX Cinemas, Age 33, Occ. Manager Finance and Accounts, S/o RajiReddy, R/o Flat No 101 Mahadevsrvs avenue, Power Nagar, Kukatpally, Hyderabad- 500018.

...RESPONDENTS

IA NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned Order dated 09/12/2025 in WP No. 1184 of 2025 and batch, which prohibited the Respondent No.1 therein from issuing any such memos in future.

IA NO: 4 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

DIRECT the Respondent No.2 herein to consider the Appellants representation dated 04/01/2026 seeking enhancement of the ticket prices for the Appellants film titled "RAJASAAB".

**Counsel for the Appellant: SRI AVINASH DESAI, Sr. COUNSEL, REP.
SRI SIRGAPOOR SAHIL REDDY**

Counsel for the Respondent No.1: SRI MD.SULTANA BASHA

Counsel for the Respondent No.2: SRI MAHESH RAJE, GP FOR HOME

WRIT APPEAL NO: 10 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 09-12-2025 in W.P.No 1189 of 2025 & batch on the file of the High Court.

Between:

M/s People Media Factory Private Limited, 333a, Lane No. 12, MLA Colony, Film Nagar, Hyderabad, Telangana 500096. Rep. by its Director, T.G. Vishwa Prasad. S/o TG Rukmangada Gupta, aged about 54 years

...LEAVE PETITIONER/APPELLANTS

AND

1. Gorla Bharat Raj, S/o Gorla Chandra Shekar Age 31, R/o A24/1 Lab qrts, Kanchanbagh Occ Vegetable Business VTC Hyderabad – 500058.

...PETITIONER/RESPONDENT

2. The State of Telangana, Represented by its Principal Secretary, Home Department, Secretariat, Hyderabad - 500022.
3. Commissioner of Police, Hyderabad City Police Cinemas Licensing Authority, Commissioner of Police Tower A ICCB Building Road No 12 Banjara Hills, Hyderabad 500034
4. Sri Venkateshwara Creations, Rep by Director, R/o 82684/P/23, Durga Enclave, Plot No. 1583, Road No.12, Banjara Hills, Hyderabad, Telangana, India- 500034.
5. Multiplex Association of India, Federation House Tanseng Marg, New Delhi 110001 Rep by its Authorised Representative V. Kiran Kumar
6. Sumendar Reddy, Shareholder of PVR INOX Cinemas, Age 33, Occ Manager Finance and Accounts, S/o Raji Reddy, R/o Flat No 101 Mahadevsrvs avenue, Power Nagar, Kukatpally, Hyderabad- 500018.

...RESPONDENTS

IA NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to SUSPEND the operation of the Impugned Order dated 09.12.2025 in WP No. 1189 of 2025 & batch, which prohibited the Respondent No.1, therein from issuing any such executive orders (memos, circular, etc.) in future.

IA NO: 4 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to DIRECT the Respondent No.2 herein to consider the Appellants representation dated 04/01/2026 seeking enhancement of the ticket prices for the Appellants film titled "RAJASAAB".

**Counsel for the Appellant: SRI AVINASH DESAI, Sr. COUNSEL, REP.
SRI SIRGAPOOR SAHIL REDDY**

Counsel for the Respondent No.1: SRI MAHESH MAMINDLA

Counsel for the Respondent No.2 & 3: SRI MAHESH RAJE, GP FOR HOME

WRIT APPEAL NO: 13 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the Order Dated 09-12-2025 in WP.No.29214 of 2025 & batch on the file of the High Court.

Between:

M/s People Media Factory Private Limited, 333a, Lane No. 12, MLA Colony, Film Nagar, Hyderabad, Telangana 500096. Rep. by its Director, T.G. Vishwa Prasad. S/o. TG Rukmangada Gupta, aged about 54 years

...LEAVE PETITIONER/APPELLANT

AND

1. Barla Mallesh Yadav, S/o B. Narsaiah, Aged 39, Occ Advocate, R/o 2216 Ground Floor, Sri Sai Residency, DD Colony, Bagh Amberpet, Hyderabad - 500013.

...PETITIONER/RESPONDENT

2. Cine PrekshakaViniyoga Darula Sangham, Flat No E 002 Prasad Enclave, Barkapura, Hyderabad - 5000027. Represented by its General Secretary Sri Madupu Venugopal Rao, S/o Kishan Rao, aged 50 years, Occ Social Worker, R/o Ibrahimpatnam Town and Mandal, RR District.

R2 is impleaded as for court order dated 30-10-2025 in IA.7/25

3. The State of Telangana, Represented by its Principal Secretary, Home Department, Secretariat, Hyderabad - 500022.
4. Commissioner of Police, Rep by Hyderabad City Police Cinemas Licensing Authority O/o Commissioner of Police Tower A, ICCB Building Road No.12, Banjara Hills, Hyderabad - 50034
5. DVV Entertainments, Rep by the authorised signatory 82269/5/79, Sagar Society ST No. 7 Road No. 2, Banjara Hills, Hyderabad, Telangana India - 500034.
6. M/s Sudarshan 35 MM, RTC X Road, Chikkadpally, Himayathnagar, Telangana 500020. Represented by its authorised signatory, Mr. Tadla Vishwamber

R6 is impleaded vide IA.3/25 by the court order 26.9.2025

...RESPONDENTS

IA NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Impugned Order dated 09.12.2025 in WP No. 29214 of 2025 & batch, which prohibited the Respondent No.1, therein from issuing any such memos in future.

IA NO: 4 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.4 herein to consider the Appellant's representation dated 04.01.2026 seeking enhancement of the ticket prices for the Appellant's film titled "RAJASAAB"

**Counsel for the Appellant: SRI AVINASH DESAI, Sr. COUNSEL, REP.
SRI SIRGAPOOR SAHIL REDDY**

Counsel for the Respondent No.1: SRI VIJAY GOPAL

Counsel for the Respondent No.3 & 4: SRI MAHESH RAJE, GP FOR HOME

WRIT APPEAL NO: 18 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 09-12-2025 in WP.No.1184 of 2025 & batch on the file of the High Court.

Between:

M/s. SHINE SCREENS LLP, 423, Kakateeya Hills Rd 9, Kakatiya Hills, Guttala Begumpet, Kavuri Hills, Madhapur, Hyderabad, Telangana 500033. Rep. by its Partner, Sahu Garapati. S/o Prasad Garapati, aged about 43 years

...APPELLANT**AND**

1. Satish Kamaal, S/o K Ramulu, Aged 51, Occ. Professional, R/o 789 Santhinagar colony, Chanda Nagar, Ranga Reddy District Telangana - 500050.

...PETITIONER/RESPONDENT

2. The State of Telangana, Represented by its Principal Secretary, Home Department, Secretariat, Hyderabad - 500022.
3. The Telangana State Film Television and Theatre Development Corporation, Rep By its Managing Director, 1021 FDC Complex, A C Guards, Hyderabad - 500028.
4. M/s Sri Venkateswara Creations, Plot No 132 AND 133, 82293/K/133 Kamalapuri Colony, Sri Nagar Colony, Hyderabad - 500073. Rep by its Founder V Venkata Ramana Reddy alias Dil Raju
5. Multiplex Association of India, Federation House, Tansen Marg, New Delhi - 110001. Rep by V Kiran Kumar
6. Sumendar Reddy, Shareholder of PVR INOX Cinemas, Age 33, Occ. Manager Finance and Accounts, S/o RajiReddy, R/o Flat No 101 Mahadevs rvs avenue, Power Nagar, Kukatpally, Hyderabad- 500018.

(R.5,6,impleaded as per court order dt.18-02-2025 in A no.3/2025)

...RESPONDENTS**IA NO: 3 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 herein to consider the Appellant's representation dated 04.01.2026 seeking enhancement of the ticket prices for the Appellant's film titled "Mana Shankara Vara Prasad Garu".

IA NO: 4 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Impugned Order dated 09.12.2025 in WP No. 1184 of 2025 and batch, which prohibited the Respondent No.1, therein from issuing any such memos in future.

**Counsel for the Appellant: SRI M.V.PRATAP KUMAR, REP.
SRI SIRGAPOOR SAHIL REDDY**

Counsel for the Respondent No.1: SRI MD.SULTHANA BASHA

Counsel for the Respondent No.2: SRI MAHESH RAJE, GP FOR HOME

WRIT APPEAL NO: 19 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 09.12.2025 in WP No. 33923 of 2024 and batch on the file of the High Court.

Between:

M/s. SHINE SCREENS LLP, 423, Kakateeya Hills Rd 9, Kakatiya Hills, Guttala Begumpet, Kavuri Hills, Madhapur, Hyderabad, Telangana 500033. Rep. by its Partner, Sahu Garapati. S/ o Prasad Garapati, aged about 43 years

...APPELLANT

AND

1. Satish Kamaal, S/o K.Ramulu, Aged 51, Occ. Professional, R/o 789 Santhinagar colony, Chanda Nagar, Ranga Reddy District Telangana - 500050.

...PETITIONER/RESPONDENT

2. The State of Telangana, Represented by its Principal Secretary, Home Department, Secretariat, Hyderabad - 500022.
3. The Telangana State Film Television and Theatre Development, Corporation Rep By its Managing Director, 1021 FDC Complex, A C Guards, Hyderabad - 500028.
4. M/s Mythri Movie Makers LLP, having its registered office at Plot No 58, 3rd Floor, Road No 72, Aswini Layout, Journalist Colony, Jubilee Hills, Hyderabad, Telangana - India 500033. Rep by its Director Ravi Shankar Yalamanchili
5. Multiplex Association of India, Federation House, Tanseng Marg, New Delhi - 110001. Rep by V Kiran Kumar
6. Sumendar Reddy, Shareholder of PVR INOX Cinemas, Age 33,0cc. Manager Finance and Accounts, S/o RajiReddy, R/o Flat No 101 Mahadevsrvs avenue, Power Nagar, Kukatpally, Hyderabad- 500018

R5 and R6 are Impleaded as per Govt Order dt. 18-02-2025 in I.A.No.1 of 2025

...RESPONDENTS

IA NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Impugned Order dated 09.12.2025 in WP No. 33923 of 2024 and batch, which prohibited the Respondent No.1, therein from issuing any such memos in future.

IA NO: 4 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 herein to consider the Appellant's representation dated 05.01.2026 seeking enhancement of the ticket prices for the Appellants film titled "Mana Shankara Vara Prasad Garu".

**Counsel for the Appellant: SRI M.V.PRATAP KUMAR, REF.
SRI SIRGAPOOR SAHIL REDDY**

Counsel for the Respondent No.1: SRI P.SRINIVAS REDDY

Counsel for the Respondent No.2: SRI MAHESH RAJE, GP FOR HOME

WRIT APPEAL NO: 20 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred against the Order dated 09/12/2025 in WP.No. 37007 of 2024 & batch on the file of the High Court.

Between:

M/s Shine Screens LLP, Having its registered office 423, Kakateeya Hills Rd 9, Kakatiya Hills, Guttala Begumpet, Kavuri Hills, Madhapur, Hyderabad, Telangana 500033. Rep. by its Partner, Sahu Garapati S/o Prasad Garapati, aged about 43 years

...APPELLANT

AND

1. Mallangi Sai Vijay Reddy, S/o Mallangi Vivekananda Reddy, Aged 29, Occ. Contruction Worker, Aam Admi Party Member, Plot No. 31, Road No. 76, Opp TV5 Office, Jubilee Hills, Shaikpet, Hyderabad, Telangana -500033.

...PETITIONER/RESPONDENT

2. The State of Telangana, Represented by its Principal Secretary, Home Department, Secretariat, Hyderabad - 500022.

3. Commissioner of Police, Hyderabad City Police Cinemas Licensing Authority, Commissioner of Police Tower A ICCB Building Road No 12 Banjara Hills, Hyderabad 500034
4. Chikkadpally Police Station, Rep by Station House Officer, CF4V plus FFV Chikkada Palli 6, St Jawahar Nagar, Himayatnagar, Hyderabad, Telangana - 500020.
5. Sandhya Theatre 35 MM, Represented by Cinemas License Holder, RTC X Rd Opp Bawarchi Restaurant, Zamistanpur, Himayatnagar, Hyderabad, Telangana - 500020.
6. Multiplex Association of India, Federation House Tanseng Marg, New Delhi 110001 Reo by its Authorised Representative V. Kiran Kumar
7. Sumendar Reddy, Shareholder of PVR INOX Cinemas, Age 33, Occ. Manager Finance and Accounts, S/o RajiReddy, R/o Flat No 101 Mahadevsrvs avenue, Power Nagar, Kukatpally, Hyderabad- 500018.

R6 & 7 are impleaded as per Court order dt. 18.02.225 in I.A.No.1/2025

...RESPONDENTS

IA NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Impugned Order dated 09.12.2025 in WP No. 37007 of 2024 and batch, which prohibited the Respondent No.1, therein from issuing any such memos in future.

IA NO: 4 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 herein to consider Appellant's representation dated 05.01.2026 seeking enhancement of the ticket prices for the Appellant's film titled "Mana Shankara Vara Prasad Garu".

**Counsel for the Appellant: SRI M.V.PRATAP KUMAR, REP.
SRI SIRGAPOOR SAHIL REDDY**

Counsel for the Respondent No.1: SRI VIJAY GOPAL

Counsel for the Respondent No.2 to 4: SRI MAHESH RAJE, GP FOR HOME

WRIT APPEAL NO: 23 OF 2026

Writ Appeal under clause 15 of the Letters Patent against the Order Dated 09/12/2025, in W.P. No. 1189 of 2025 & batch on the file of the High Court.

Between:

M/s SHINE SCREENS LLP, Having its registered office 423, Kakateeya Hills Rd 9, Kakatiya Hills, Guttala Begumpet, Kavuri Hills, Madhapur, Hyderabad, Telangana 500033. Rep. by its Partner, Sahu Garapati S/o Prasad Garapati, Aged about 43 years

...APPELLANT**AND**

1. Gorla Bharat Raj, S/o Gorla Chandra Shekar, Age 31 R/o A24/1 Lab qrts, Kanchanbagh Occ. Vegetable Business VTC Hyderabad - 500058.

...PETITIONER/RESPONDENT

2. The State of Telangana, Represented by its Principal Secretary, Home Department, Secretariat, Hyderabad - 500022.
3. Commissioner of Police, Hyderabad City Police Cinemas Licensing Authority, Commissioner of Police Tower A ICCB Building Road No 12 Banjara Hills, Hyderabad 500034.
4. Sri Venkateshwara Creations, Rep. by Director, R/o 82684/P/23, Durga Enclave, Plot No. 1583, Road No.12, Banjara Hills, Hyderabad, Telangana, India- 500034.
5. Multiplex Association of India, Federation House Tanseng Marg, New Delhi 110001 Reo by its Authorised Representative V. Kiran Kumar
6. Sumendar Reddy, Shareholder of PVR INOX Cinemas, Age 33, Occ. Manager Finance and Accounts, S/o Raji Reddy R/o Flat No 101 Mahadevsrvs avenue, Power Nagar, Kukatpally, Hyderabad- 500018.

R5 & 6 are impleaded as per Court Order dt. 18.02.2025 in I.A.No.3/2025

...RESPONDENTS**IA NO: 3 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 herein to consider the Appellants representation dated 05/01/2026 seeking enhancement of the ticket prices for the Appellants film titled "Mana Shankara Vara Prasad Garu".

IA NO: 4 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Impugned Order dated 09/12/2025 in WP No. 1189 of 2025 and batch, which prohibited the Respondent No.1, therein from issuing any such memos in future.

**Counsel for the Appellant: SRI M.V.PRATAP KUMAR, REP.
SRI SIRGAPOOR SAHIL REDDY**

Counsel for the Respondent No.1: SRI MAHESH MAMINDLA

Counsel for the Respondent No.2 & 3: SRI MAHESH RAJE, GP FOR HOME

WRIT APPEAL NO: 24 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 09/12/2025 in W.P.No.29214 of 2025 & batch on the file of the High Court.

Between:

M/s SHINE SCREENS LLP, 423, Kakateeya Hills Rd 9, Kakatiya Hills, Guttala Begumpet, Kavuri Hills, Madhapur, Hyderabad, Telangana 500033. Rep. by its Partner, Sahu Garapati. S/o Prasad Garapati, aged about 43 years

...APPELLANT/LEAVE PETITIONER

AND

1. Barla Mallesh Yadav, S/o.B. Narsaiah, Aged 39, Occ. Advocate, R/o 2216 Ground Floor, Sri Sai Residency, DD Colony, Bagh Amberpet, Hyderabad - 500013.
2. Cine PrekshakaViniyoga Darula Sangham, Flat No B 002 Prasad Enclave, Barkapura, Hyderabad - 5000027. Represented by its General Secretary Sri Madupu Venugopal Rao, S/o Kishan Rao, aged 50 years, Occ. Social Worker, R/o Ibrahimpatnam Town and Mandal, RR District.

(R2 impleaded as per Court order dt.30/10/2025 in IA No.7/2025)

...PETITIONERS/RESPONDENTS

3. The State of Telangana, Represented by its Principal Secretary, Home Department, Secretariat, Hyderabad - 500022.
4. Commissioner of Police, Rep by Hyderabad City Police Cinemas Licensing Authority O/o Commissioner of Police Tower A, ICCB Building Road No.12, Banjara Hills, Hyderabad - 50034.
5. DVV Entertainments, Rep by the authorised signatory 82269/5/79, Sagar Society ST No. 7 Road No. 2, Banjara Hills, Hyderabad, Telangana India - 500034.

(R5 is not necessary party)

6. M/s Sudarshan 35 MM, RTC X Road, Chikkadobally, Himayathnagar, Telangana 500020. Represented by its authorised signatory, Mr. Tadla Vishwamber.

(R6 is impleaded as per court order dt.26/09/2025 in A 3/2025)

...RESPONDENTS

IA NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to DIRECT the Respondent No.4 herein to consider the Appellant's representation dated.05/01/2026 seeking enhancement of the ticket prices for the Appellant's film titled "Mana Shankara Vara Prasad Garu".

IA NO: 4 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to SUSPEND the operation of the Impugned Order dated 09.12.2025 in WP No. 29214 of 2025 and batch, which prohibited the Respondent No.1, therein from issuing any such memos in future.

**Counsel for the Appellant: SRI M.V.PRATAP KUMAR, REF.
SRI SIRGAPOOR SAHIL REDDY**

Counsel for the Respondent No.1: SRI VIJAY GOPAL

Counsel for the Respondent No.3 & 4: SRI MAHESH RAJE, GP FOR HOME

The Court delivered the following: COMMON JUDGMENT

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE JUSTICE MOUSHUMI BHATTACHARYA
AND
THE HON'BLE JUSTICE GADI PRAVEEN KUMAR

WRIT APPEAL Nos.6, 7, 8, 10, 13, 18, 19,
20, 23 AND 24 OF 2026

DATE: 07.01.2026

W.A.No.6 OF 2026

Between:

M/s.People Media Factory Private Limited,

... leave petitioner/appellants

And

Mallangi Sai Vijay Reddy and six others

...petitioner/respondent

Mr. Avinash Desai, learned Senior Counsel representing Mr.S.Sahil Reddy, learned counsel appearing for the appellant in W.A.Nos.6,7,8,10 and 13 of 2026.

Mr.M.V.Pratap Kumar, learned counsel representing Mr.S.Sahil Reddy , learned counsel appearing for the appellant in W.A.Nos.18,19,20,23 and 24 of 2026.

Mr.Vijay Gopal, learned counsel appearing for the respondent No.1 in W.A.Nos.6,13,20,24 of 2026.

Mr.M.Sultan Basha, learned counsel appearing for the respondent No.1 in W.A.Nos.8 and 18 of 2026.

Mr.P.Srinivas Reddy, learned counsel appearing for the respondent No.1 in W.A.Nos.7 and 19 of 2026.

Mr.Mahesh Raje, the learned Government Pleader appearing for the State respondents.

COMMON JUDGMENT: (Per Hon'ble Justice Moushumi Bhattacharya)

1. The Writ Appeals arise out of an interim order dated 09.12.2025 passed by a learned Single Judge of this Court in

W.P.Nos.29214, 1184, 1189 of 2025 and W.P.Nos.33923 and 37007 of 2024, filed by the writ petitioners, who are the party respondents herein.

2. By the impugned interim order dated 09.12.2025, the learned Single Judge directed the Special Chief Secretary to the Government, State of Telangana, not to issue Memos in the nature of Memo No.6593-P/General/AI/2025, dated 04.12.2025 during pendency of the said five Writ Petitions.

3. One of the Writ Petitions i.e., W.P.No.29214 of 2025 is part of the record. The interim relief prayed for in the said writ petition is for stay of the Memo dated 19.09.2025 issued by the Home Department as being contrary to The Telangana Cinemas (Regulation) Act, 1955 ('1955 Act') and also being contrary to an order dated 23.12.2021 passed by a Division Bench of this Court in W.P.(PIL) Nos.74 and 97 of 2021.

4. Learned Senior Counsel appearing for the appellants informs the Court that all the five Writ Petitions contain similar interim prayers.

5. The single-point of grievance of the appellants is that the appellants were not made parties before the learned Single Judge.

6. Learned Senior Counsel and learned counsel appearing for the appellants submit that the impugned interim order expanded the scope of the interim protection to future films which were not the subject matter of adjudication before the learned Single Judge.

7. Learned counsel appearing for the writ petitioners submit that the five Writ Petitions were filed challenging several Memos in relation to particular films by which the Home Department permitted the films to be exhibited at enhanced ticket prices and also at certain times of day/night.

8. Counsel appearing for the writ petitioners have raised several contentions including with regard to section 12 of the 1955 Act and also the ecological/social hazards of screening the films at particular times. Submissions have also been made with regard to the arbitrary action of the Government in relaxing earlier Memos which regulate the ticket prices.

9. At the very outset, we wish to make it clear that we are not inclined to express any opinion on the merits of the Writ Petitions which are presently pending before the learned Single Judge.

10. Since the State Government was not represented in the morning, the Court asked the learned Government Pleader for Home to be present. The learned Government Pleader made his submissions after the matter was passed over. The Government Pleader submits that the Government is powerless to act on the representations made by the appellants in view of the restriction imposed by the impugned interim order dated 09.12.2025 i.e., prohibiting the Government to issue Memos also in respect of future films.

11. To simplify matters, the three films which are presently pending adjudication before the learned Single Judge are "Ojas Gambheera (O.G.)", "Game Changer" and "Pushpa-2". The interim reliefs sought for in the five Writ Petitions would make it clear that these are the only three films which form the subject matter of the five Writ Petitions and the impugned interim order. The two films which are the subject matter of the present Appeals are "Mana Shankara Vara Prasad Garu" and "Rajasaab".

12. Therefore, admittedly, the appellants represent the two films which were not before the learned Single Judge as on the date of passing of the impugned interim order on 09.12.2025. The learned Single Judge, however, directed the Special Chief

Secretary to Government not to issue Memos in the nature of the Memo dated 04.12.2025 in respect of the movie "Akhand-2" for all future movies which are yet to be released and were notably not part of the adjudication in the five Writ Petitions.

13. The only reason why we are inclined to grant protection to the appellants is by reason of the fact that a person/entity, who is not a party to a *lis* in a Court cannot be made to suffer the consequences of an order passed by the Court without being afforded an opportunity of hearing. Prohibiting the Special Chief Secretary to Government to issue Memos against a hike in ticket prices would naturally cover entities/producers and all stakeholders of movies who were not parties to the Writ Petitions before the learned Single Judge and hence irrevocably prejudice such persons/entities. This is a fundamental question of natural justice and one which demands that a person who is affected by an order of Court must have a forum to present his/her case (before the very same Court) or to ventilate the grievance caused by the impugned order (before the Appellate Court). This view is a matter of policy and necessary to prevent abuse of process.

14. It is also pertinent to mention that pleadings must precede the relief granted by a Court. In the present case, the interim relief granted by way of the impugned order stretches the contours of the Writ Petitions to persons/entities who were are not before the Court at all.

15. It is also important to bear in mind that the writ petitioners have not approached the Court by way of a Public Interest Litigation where the cause of many is involved and orders can be passed *in rem*. The writ petitioners are individuals who have approached the Court challenging the legality of Memos relating to price hike of tickets and among other issues.

16. Although section 12 of the 1955 Act has been urged before us on behalf of the writ petitioners, we are of the firm view that the merits of the adjudication must remain before the learned Single Judge so that the Writ Petition can be finally disposed of. We have already expressed our view albeit with a limited circumference in an earlier order passed by us on 12.12.2025, it is not necessary to reiterate that view herein.

17. In view of the above reasons, we deem it fit to restrict the impugned interim order dated 09.12.2025 only to three movies i.e., "Ojas Gambheera (O.G.)", "Game Changer" and "Pushpa-2",

which form the subject matter of the five Writ Petitions before the learned Single Judge.

18. We have no doubt as to the maintainability of the Writ Appeals since a non-party to a Writ Petition is entitled to approach the Appeal Court. The only caveat is that the party must seek leave of the Appeal Court to file the Appeal and satisfy the Court that the party's right has been seriously affected by the order impugned: *P. Chenga Reddy Vs. Kuppala Bala Subramanya and others*¹.

19. W.A.Nos.6, 7, 8, 10, 13, 18, 19, 20, 23 and 24 of 2026, along with all connected applications, are accordingly disposed of. The appellants and the State respondents shall be entitled to take steps in consequence of this order. There shall be no order as to costs.

2014 Sec online AP 269

**SD/- L. LAKSHMI BABU
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Home Department, Secretariat, Hyderabad, State of Telangana - 500021
2. The Commissioner of Police, Hyderabad City Police Cinemas Licensing Authority, Commissioner of Police Tower A ICCB Building Road No 12 Hyderabad 500034
3. The Station House Officer, Chikkadpally Police Station, CF4V plus FFV Chikkada Palli 6 St Jawahar Nagar, Himavatnagar Hyderabad, Telangana - 500020.
4. The Director, T.G. Vishwa Prasad, M/s People Media Factory Private Limited, 333a, Lane No. 12, MLA Colony. Film Nagar, Hyderabad, Telangana 500096.
5. The Partner, Sahu Garapati, M/s. SHINE SCREENS LLP, 423, Kakateeya Hills Rd 9, Kakatiya Hills, Guttala Begumpet, Kavuri Hills, Madhapur, Hyderabad, Telangana 500033.
6. The Managing Director, Telangana State Film Television and Theatre Development Corporation, 1021 FDC Complex, A C Guards, Hyderabad - 500028.
7. The Authorised Representative, V. Kiran Kumar, Multiplex Association of India, Federation House Tanseng Marg, New Delhi 110001.
8. The General Secretary, Sri Madupu Venugopal Rao, Cine Prekshaka Viniyoga Darula Sangham, Flat No B 002 Prasad Enclave, Barkapura, Hyderabad - 500027.
9. One CC to SRI SIRGAPOOR SAHIL REDDY, Advocate [OPUC]

10. One CC to SRI VIJAY GOPAL, Advocate [OPUC]
11. One CC to SRI P. SRINIVASA REDDY, Advocate [OPUC]
12. One CC to SRI MD. SULTANA BASHA, Advocate [OPUC]
13. One CC to SRI MAHESH MAMINDLA, Advocate [OPUC]
14. One CC to SRI PASHAM MOHITH, Advocate [OPUC]
15. One CC to Ms. RUBINA S. KHATOON, Advocate [OPUC]
16. One CC to SRI SIDDHARTH RAO, Advocate [OPUC]
17. One CC to SRI G. ARUN KUMAR, Advocate [OPUC]
18. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad [OUT]
19. Two CD Copies

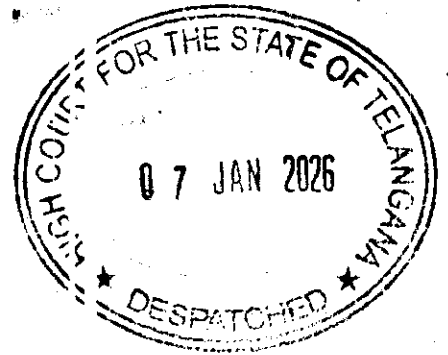
BSR

A handwritten signature in black ink, appearing to be 'BSR' with a stylized flourish underneath.

CC TODAY

HIGH COURT

DATED: 07/01/2026



COMMON JUDGMENT

WA.Nos.6, 7, 8, 10, 13, 18, 19, 20, 23 & 24 of 2026

DISPOSING OF ALL THE WRIT APPEALS,
WITHOUT COSTS

22
07/01/26
b.k.